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കേരള സർക്കാർ  
Government of Kerala  
2020



Regn. No. KERBIL/2012/45073  
dated 5-9-2012 with RNI

Reg. No. KL/TV(N)/634/2018-20

# കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
PUBLISHED BY AUTHORITY

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വാല്യം 9 } Vol. IX }	തിരുവനന്തപുരം, ചൊവ്വ Thiruvananthapuram, Tuesday	2020 ആഗസ്റ്റ് 18 18th August 2020 1196 ചിങ്ങം 2 2nd Chingam 1196 1942 ശ്രാവണം 27 27th Sravana 1942	നമ്പർ } No. } 33
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## PART IV

# Private Advertisements and Miscellaneous Notifications

## NOTIFICATION

It is hereby notified for the information of all concerned authorities and the public that I, Libeesh. K. G, Kurinjimulath House, Vakery Post, Sulthan Bathery Taluk, Wayanad District, Pin-673 591, holder of Extract of School Admission Register with Admission No. 7100 date of Admission 7-6-2001 issued by the Headmaster G. H. S. Vakery, Sulthan Bathery, in the Driving License No. 12/3206/2008 dated 11-8-2008 issued by the Asst. LA Wayanad, in the Birth Certificate with Registration No. 1711/1989 date of Registration 17-2-1989 issued by the Registrar of Births and Deaths Kozhikode Corporation, have embraced Islam Religion from Hindu-Pulaya as per Discharge Certificate No. 4826 Reissue dated 10-6-2020 issued from Therbiyathul Islam Sabha Mukhadar Calicut with a new name Sharafudheen. Hereafter I will be a member of Islam Religion and known by the name Sharafudheen. K only.

This change will come into effect in all records related to me.

Vakery,  
17-6-2020.

LIBEESH. K. G

## NOTIFICATION

It is hereby notified for the information of all concerned authorities and the public that I, Rasheena. M. S, Kappadan House, Puthankunnu Post, Sulthan Bathery Taluk, Wayanad District, Pin-673 595, holder of S. S. L. C. No. C523183 with Register No. 180782 of March 2003 also known as Rasheena in the Election Identity Card No. DWL2075448 dated 22-2-2006 issued by the Electoral Registration Officer Sulthan Bathery LA Constituency, in the Birth Certificate of my minor daughter Jumailath with Registration Number 1156/2006 date of Registration 1-4-2006 issued by the Special Grade Secretary Registrar of Births and Deaths Sulthan Bathery Grama Panchayath is one and the same person. Hereafter I have changed my name as Rasheena. M. S

This change will come into effect in all records related to me.

Sulthan Bathery,  
11-6-2020.

RASHEENA. M. S

## NOTIFICATION

It is hereby notified for the information of all concerned authorities and the public that I, Thankachan. V, Varakukala Puthanpurayil House, Ambukuthi, Ambalavayal Post, Sulthan Bathery Taluk, Wayanad District, Pin-673 593, holder of S. S. L. C. Book No. C081089 with Register No. 335316 of March 1986, in the Driving Licence No. 12/2056/1987 dated 6-6-2018 issued by the Asst. LA

Sulthan Bathery also known as Mathai. V. V in the Election Identity Card No. WZV0516187 dated 18-6-2015 issued by the Electoral Registration Officer, 18 Sulthan Bathery Assembly Constituency, in the Ration Card No. 2263045167 dated 15-3-2017 issued by the Taluk Supply Officer, Sulthan Bathery is one and the same person. Hereafter I will be known by the name Mathai. V. V only

This change will come into effect in all records related to me.

Ambukuthi,  
18-6-2020.

THANKACHAN. V

## KERALA STATE GOODS AND SERVICES

## TAX DEPARTMENT

## NOTIFICATIONS

[No. 8/2020-STATE TAX]

(1)

No. CT/4/2020-C1. *Thiruvananthapuram, 22nd July 2020.*

As per the notification issued under G. O. (P) No. 96/2019/TAXES dated 29th June, 2019 and published as S. R. O. No. 435/2019 in the Kerala Gazette Extraordinary No. 1445 dated 1st July, 2019 the Government of Kerala had decided to implement the Kerala Flood Cess with effect from 1-8-2019. As per the notification issued under G. O. (P) No. 80/2019/TAXES dated 25th May, 2019 and published as S. R. O. No. 359/2019, the Government have notified that the due date for filing GSTR 3B return is applicable for return for Kerala Flood Cess also. The Flood Cess returns are accordingly to be filed on or before the 20th of the succeeding month.

But various trade bodies/organizations have raised certain practical difficulties with regards to the filing of Kerala Flood Cess returns along with GSTR 3B returns due to the unprecedented spread of pandemic COVID-19. The matter have been examined and found that the issues raised need to be redressed. In the circumstances, in exercise of the powers conferred by section 168 of the Kerala State Goods and Services Tax Act, 2017 (20 of 2017) read with sub-section (4) of section 14 of Kerala Finance Act, 2019 and sub-rule (5) of rule 61 of the Kerala State Goods and Services Tax Rule, 2017, the Commissioner of State Tax hereby makes the following amendments in the notification No.7/2020-State Tax, dated 28-4-2020, namely:—

In the said notification, for the Table, the following Table shall be substituted, namely :—

TABLE

Sl. No.	Class of registered persons	Tax Period	Date extended
(1)	(2)	(3)	(4)
1	Taxpayers having an aggregate turnover of up to rupees 5 crores in the preceding financial year	February, 2020 March, 2020 April, 2020 May, 2020 June, 2020 July, 2020	30th day of June, 2020 3rd day of July, 2020 6th day of July, 2020 12th day of September, 2020 23rd day of September, 2020 27th day of September, 2020

This notification shall be deemed to have come into force on the 30th day of June, 2020.

(2)

[No. 9/2020-STATE TAX]

No. CT/4/2020-C1. *Thiruvananthapuram, 24th July 2020.*

In exercise of the powers conferred by section 168 of the Kerala State Goods and Services Tax Act, 2017 (20 of 2017), read with sub-rule (5) of rule 61 of the Kerala Goods and Services Tax Rules, 2017 (hereafter in this notification referred to as the said Rules), the Commissioner, on the recommendations of the council, hereby makes the following further amendments in the notification No. 5/2020-State Tax dated the 30th March, 2020, published in the Kerala Gazette No. 23, Volume IX, Part IV, dated the 9th June, 2020, namely:—

In the said notification, in the first paragraph, after the third proviso, the following provisos shall be inserted, namely:—

“Provided also that, for taxpayers having an aggregate turnover of up to rupees five crore rupees in the previous financial year, the return in FORM GSTR-3B of the said rules for the month of August, 2020 shall be furnished electronically through the common portal, on or before the 1st day of October, 2020.”.

ANAND SINGH IAS,  
*Commissioner.*

## SREE SANKARACHARYA UNIVERSITY OF SANSKRIT, KALADY

(A Statutory Educational Institution Constituted by  
Government of Kerala)

P. O. Kalady, Ernakulam District, Kerala-683 574  
Phone : 0484— 2463380/Website : www.ssus.ac.in/  
e-mail : reg@ssus.ac.in

### NOTIFICATION

No. Acd. B1/16180/SSUS/2018. *14th July 2020.*

In exercise of powers conferred under Section 40 of the Sree Sankaracharya University of Sanskrit Act, 1994, the Chancellor of the Sree Sankaracharya University of Sanskrit, Kalady has been pleased to give assent vide Order No. GS6-2904/2019, dated 4-10-2019 to amend Statute 7, Chapter VI of Sree Sankaracharya University of Sanskrit Statutes, 1997, to enable despatch of agenda paper through electronic media in place of existing Statute to give effect as read as below. This is notified for information.

### Sree Sankaracharya University of Sanskrit Statutes, 1997 Chapter VI Academic Council

**Statute 7. Despatch of agenda paper.**—Not less than fifteen days before the date of an ordinary meeting, the Registrar shall send by post or through electronic media to every member a preliminary agenda paper specifying the date, the place and hour of the meeting and business to be brought before the meeting:

Provided that the Vice Chancellor may bring any business which in his opinion is urgent before any meeting with shorter notice or without placing the same on the agenda paper.

DR. GOPALAKRISHNAN M. B.  
*Registrar.*